

I would also like to know whether the Companies Act or the MRTP Act, or laws on the Statute Book and Regulations also empower the Government to take some action in this direction. In case it is possible, then this question of taking over of that company is a secondary matter. The revelation of so many of these false practices and desire to misappropriate money and utilise it for ulterior purposes is pointing towards a very sad situation.

Another aspect of it is that hundreds, perhaps thousands of labourers who are kept by the company are retrenched every three months so that they are not made regular and on this issue they are recruited again. This is also another malpractice and therefore, the Ministry of labour should also pay some attention to it.

While I agree with the sentiments of the mover of the Bill, I would also plead for immediate, strong and stringent action under whatever laws that are available to the Government to undo these practices and to punish for those malpractices there and also take some measures for the future so that no other companies are able to resort to such malpractices and deny the Indian sector crores of rupees.

One more point which I would like to develop in this connection is that keeping in view the large concessions announced to the private sector and various other bodies in our Budget, it is high time that we saw to it that they are not misused and therefore, when fresh incentives are given to the private sector it is all the more necessary that laws are made more stringent so that public money is not misutilised by those people, and the purposes for which the concessions are given by our new Government under the initiative of our Prime Minister are also fulfilled.

With these words I would support the spirit of the Bill. I would also support the takeover, but more than this I would call for stringent action and I would request the Minister to reply to the specific charges which have been levelled by the hon. Member during the course of his speech.

[Translation]

**SHRI MOHAR SINGH RATHORE**  
 (Churu) : Mr. Chairman, Sir, I support the

Bill. The Bill introduced by Shri Ram Bhagat Paswan shows how the multinational companies misappropriate public money and indulge in malpractices and illegal activities and defame honest persons and show them the wrong path. It goes against our country's interests. It has a bad effect on our economy also. We shall have to ensure that public money is not misused to harm the country's interests. They earn money by wrong methods and remit it to foreign countries. It has also come to notice that they do not indicate the price of cigarettes manufactured by them. This is their general practice. Similarly, they evade taxes and violate laws also. This Company has exported inferior quality of goods to Hongkong. The result is that our country's image is tarnished in the international sphere. It is a very bad thing. A petty criminal murders one persons, but such companies play with the very prestige of the country. They earn money from here but defame us at the same time. The result is that we earn a bad name in the international market. Why are such companies always financed by us ?

[English]

**MR. CHAIRMAN :** You can continue your speech next time.

17.59 hrs.

PAPERS LAID ON THE TABLE

— Contd.

[English]

Notification under Customs Act, 1962

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) :** Sir, I beg to lay on the Table a copy of Notification No. 122/85-Customs (Hindi and English versions) published in Gazette of India dated the 12th April, 1985, together with an explanatory memorandum regarding exemption to computers from basic customs duty in excess of 160 per cent *ad valorem* under section 159 of the Customs Act, 1962.

[Placed in Library. See No. LT-707/85]

18.00

*The Lok Sabha then adjourned till  
 Eleven of the Clock on Monday,  
 April 15, 1985/Chaitra 25, 1907 (Saka)*